

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.2  
CP/27(AHM)2024

**Proceedings under Section 424 r/w Rule 56**

**IN THE MATTER OF:**

Artha Energy Resources LLP  
V/S  
Tecso Projects Limited

.....Applicant

.....Respondent

**Order delivered on: 25/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Vishal Raval, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

This is an application filed under Section 424 (3) of Companies Act, 2013 r. w. Rule 56 of NCLT Rules, 2016. Learned Counsel, Mr. Vishal Raval appears on behalf of the Applicant states that vide an order dated 26.08.2019 in C.P.(IB) 121/9/NCLT/AHM/2018 was dismissed as withdrawn in terms of the agreement of declaration dated 22.08.2019 entered between the parties. Subsequent, to the said agreement the Corporate Debtor failed to honour the agreement between the parties. This is the execution petition filed before this Tribunal.

We have preliminarily heard the learned counsel for the applicant. We direct the learned counsel to file judicial precedents, if any, within a period of ten days from the date of this order.

Re-list this matter for hearing on maintainability on 28.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**